

12(196)56-MET & CE, dated the 14th March, 1957, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library. See No. S-112/57]

AMENDMENTS TO TRAVANCORE-COCHIN MOTOR VEHICLES RULES

Shri Shahnawaz Khan: I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications making certain further amendments to the Travancore-Cochin Motor Vehicles Rules, 1952:—

- (1) Notification No. T. (B) 1-10540/55|PWC, dated the 24th January, 1957.
- (2) Notification No. T4-4836/56-PWC, dated the 29th December, 1956. [Placed in Library. See No. S-113/57]

AMENDMENTS TO MADRAS MOTOR VEHICLES RULES

Shri Shahnawaz Khan: I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of the Notification No. T4-4836/56-PWC dated the 29th December, 1956, making certain further amendments to the Madras Motor Vehicles Rules, 1940. [Placed in Library. See No. S-114/57]

AMENDMENTS TO MADRAS MOTOR VEHICLES (TAXATION OF PASSENGERS AND GOODS) RULES

Shri Shahnawaz Khan: I beg to lay on the Table, under sub-section (5) of Section 16 of the Madras Motor Vehicles (Taxation of Passengers and Goods) Act, 1952, a copy of the Notification No. T4-9859/56|PWC, dated the 22nd December, 1956, making certain amendments to the Madras Motor Vehicles (Taxation of Passengers and Goods) Rules, 1953. [Placed in Library. See No. S-114/57]

REPORT OF HINDI EQUIVALENTS COMMITTEE

Shri Tandon (Allahabad Distt-West): I request you, Sir, to give me permission to speak sitting.

Mr. Speaker: The hon. Member need not rise from his seat; he can speak sitting.

Shri Tandon: I beg to lay on the Table the Report of the Parliamentary Committee to fix Hindi Equivalents for Parliamentary, Legal and Administrative Terms, along with the Glossary. [Placed in Library. See No. S-124/57]

While laying the Report on the Table, I shall, with your permission, Sir, give the House an idea of the work which the Committee had before it. The Committee was appointed by you in consultation with the Chairman of the Rajya Sabha some time in May last, and it began its work in the same month. In all, it held 113 sittings and the office has calculated that the number of hours spent on the work by the Committee was 364½.

The task which was assigned to the Committee was to fix Hindi equivalents for Parliamentary, Legal and Administrative Terms for use by Legislatures and Secretariats thereof and by such other bodies and persons as may like to adopt them. The basis of its work was to be the Glossary of Legal and Administrative Terms commencing with letter D and ending with letter Z, which had been compiled by the Lok Sabha Secretariat in 1954. It contained, according to its Preface, about 21,000 terms. The Glossary commencing with letter A and ending with C had already been finalised by a Committee of experts appointed by your predecessor.

The task before our Committee was of a two-fold character. It had firstly to find out whether Hindi or Sanskrit or other languages of the country had an appropriate equivalent for the English term, and secondly, if no such

[Shri Tandon]

equivalent was available, it had to coin a new term of to give a term already existing a new but closely allied meaning.

The Committee regarded it as essential that the terms relating to Law, Parliament and Administration should, as far as possible, be common to the languages specified in the Eighth Schedule of the Constitution. The Committee has, therefore, in fixing the Hindi equivalents, endeavoured to evolve a terminology which may be assimilated in all the languages of the country.

The Committee has generally tried to fix equivalents which are current in Hindi. At the same time, it has drawn upon the regional languages also for appropriate terms. Terms of long historical standing have sometimes been taken from the *Arthashastra* of Kautilya, Gupta Inscriptions and Buddhist literature. Some English words which have become current in Hindi have also been retained. In accordance with the directive given in article 351 of the Constitution, we have generally drawn upon Sanskrit for the formation of new terms.

We have tried to make a start with about 20,000 terms. The Committee recommends that these terms may be used by the Secretariats of the Lok Sabha and the Rajya Sabha and also by State Legislatures.

I, as the Chairman of the Committee, hope that the work which we have been able to do may prove fruitful for the future.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return

herewith the Appropriation Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1957, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PUBLIC ACCOUNTS COMMITTEE

TWENTY-THIRD REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Twenty-third Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1952-53 and Audit Report, 1954—Part II and Audit Report (Civil), 1955—Part I.

12 hrs.

ESTIMATES COMMITTEE

FORTY-SIXTH, FIFTY-THIRD TO FIFTY-FIFTH AND SIXTIETH TO SIXTY-SIXTH REPORTS

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the following Reports of the Estimates Committee.

Mr. Speaker: The hon. Member need not read them. He may say 'Seven Reports as mentioned in the Order Paper'.